

2

2 Oct 78/95

Serial
No. of
Order

Date of
Order

Order with Signature

Office note as to
action (if any
taken on order

27.8
02

None appears for the applicant on repeated call. Heard Shri H.K. Bose, learned Senior Standing Counsel for the respondents and perused the record.

The applicant an EDBPM, was put off duty ^{on 26.10.91} in view of the fact that he was arrested by the Police on 24.10.91. Thereafter the applicant submitted representation for his reinstatement, but no order was passed by the respondents on his representation. Being aggrieved by this, the applicant has filed this application seeking the relief of reinstatement in service.

Respondents in their counter have stated that the case of the applicant was reviewed and this matter was brought to the notice of the C.P.M.G., Orissa, who passed orders on 22.2.96 and accordingly the applicant has ~~found~~ joined as EDBPM, Bhubaneswar on 5.3.96 (F.N.).

In view of the fact that the relief claimed by the applicant has already been granted to him, this O.A. does not survive any more. The O.A. is accordingly dismissed as infructuous. No costs.

Member (A)

Member (J)

Note: to all Respondents may be sent by reg/10/108
11.1.96

App returned.
Memo of App now
Court has been filed.
29/2/96

Order dt 1.3.96

copy to be
filed by four
weeks.

Reg.
for hearing.

Free copies
of or. dt 27.8.92
may be handed
over to counsel
for both sides.
12/9